



भारतीय रिज़र्व बैंक
RESERVE BANK OF INDIA

वेबसाइट : www.rbi.org.in/hindi

Website : www.rbi.org.in

ई-मेल/email: helpdoc@rbi.org.in

संचार विभाग, केंद्रीय कार्यालय, एस.बी.एस.मार्ग, मुंबई-400001

Department of Communication, Central Office, S.B.S.Marg, Mumbai-400001

फोन/Phone: 022- 22660502

December 31, 2020

Directions under Section 35 A read with Section 56 of the Banking Regulation Act, 1949, (AACS) – Vasantdada Nagari Sahakari Bank Ltd Dist. Osmanabad, Maharashtra-Extension of period

Reserve Bank of India, in the public interest, had issued directions to **Vasantdada Nagari Sahakari Bank Ltd Dist. Osmanabad, Maharashtra** in exercise of powers vested in it under sub-section (1) of Section 35 A read with Section 56 of the Banking Regulation Act, 1949 (AACS) from the close of business on November 13, 2017. These directions were modified from time to time, the validity of which was last extended upto December 31, 2020. These directions shall continue to apply to the bank **for a further period of three months from January 1, 2021 to March 31, 2021, subject to review**. The Directions stipulate certain restrictions and / or ceiling on withdrawal / acceptance of deposits. A copy of Directions is displayed at the bank's premises for interested members of public to peruse. Reserve Bank of India may consider modifications of the Directions depending upon the circumstances. The issue of Directions should not per se be construed as cancellation of banking license by the Reserve Bank of India. The bank will continue to undertake banking business with restrictions till its financial position improves.

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(Yogesh Dayal)
Chief General Manager